on prestige. The Government agreed to tbe proposal of the Opposition. But, unfortunately, friends from the other side switched over to other proposals, when the Government agreed io their proposal, they made another demand. Let the nation and the people know what exactly the Opposition wants and what proposal they made before the Government. Once the Government has agreed to their proposal, it is not fair on the part of the Opposition to go back on that proposal. So, Madam, I believe that nobody is standing on prestige and, definitely, the Government, if I understand correctly, wants everybody, including the Opposition in Parliament and wants that this Parliament be run with full quorum with all the Members present. I hope that my friends will correct any kind of wrong impression being created in the country that the ruling party or anybody else, for that matter, is standing on prestige.

Re: Demand to withdraw ATR Report

SHRI MADAN BHATIA (Nominated) Madam, I would like to place before the hon. Members one fundamental issue and that is the right of each and every individual Member to either express hi" assent or express his dissent. Once the ATR was placed on the Table of the House, it became the property of Parliament and, through Parliament, jt became the property of the people of India. It iB the Constitutional right of not only each Member but also of every citizen of this country to have the opportunity of access to a document which has become part of the record of Parliament and therefore, the record of the peoole of India. This is the property of the peopl© of India: Even the Presiding Officer of either this hon. House or the Lok Sabha does not have the power to allow withdrawal of the Report leading to a mutilation of the record of Parliament and the record of the people of India because it is the property of the people of India. This Report was placed on the Table of the House with the consent of the Members of Parliament. Members of Parliament arc the reprtseatatives of th* people. It is the representatives of the people alone who can, collectively, decide whether this will continue to remain part of the record of Parliament and whether it will remain on the record of Parliament or not. Neither the Opposition has got a right to say to the Government "Withdraw this report", nor the Government has got a right to «ay, we withdraw the Report. This, will amount to a total mutilation Of the rceord of Parliament.... *{Interruptions)*

SHRI P. UPENDRA: It is not a question of legally.. *(Interroptions)* Why cannot the Government withdraw? They have withdrawn Constitutional amendments several times... *(Interruptions)*

SHRI MADAN BHATIA: I am expressing my view... *(Interruptions)*

SHRI P. UPENDRA: It is not correct.

SHRI MADAN BHATIA: Under th* Constitution, every Member hag been vested with the Constitutional right of freedom of expression. If any demand is made by any Member or any political party .that they do not agree with this Report and that this Report should be withdrawn, then I, as an individual Member, who has been vested by the Constitution the fundamental right of freedom of expression, have also a right to dissent from this view. This opportunity cannot be denied to me. I appeal strongly to the Members of those political, parties, who say that this Report should be withdrawn without a discussionv ',Please respect my right under the Constitution and let me have the voice to say that I dissent from your view." This is a right belonging not only to me but this is a right belonging to each and every Member of Parliament and that right cannot be stifled, that right of each and every Member of Parliament cannot be stifled by one political party or two political parties. It will be a total travesty of the Constitution. Lastly Madam, I would say that the whole Parliament can function only by debate, only by discussion. If you stifle the discus-lion, if you stifle the debate, you are

•tiffing the functioning of the Parliamentary democracy in this country and that il a very serious matter. It will lead to a total anarchy in this country if it is allowed to prevail.

SHRI P. UPENDRA: Madam, he is complicating the whole issue now. He is bringing *ia ihe* legal aspects- •. *(Inier-ruptions)* ...

THE DEPUTY CHAIRMAN: Mr. Bhatia, one minute please. I want to set the record straight. It is within th© power of Parliament. No doubt, the report is the property of Parliament and only the Members of Parliament have the right to withdraw it. It is only the Members of Parliament who have the right to withdraw a report. You cannot say that they cannot withdraw. They can withdraw the report if they want to do so.

SHRI MADAN BHATIA: I did not say that. If they want to withdraw it, it has to be done by all the Members cclIec tively, not by the Government, not by some Members and not by the Presiding Officer. The Presiding Officer cannot allow the withdrawal of a report.

THE DEPUTY CHAIRMAN: What 1 say is this. The Presiding Officers never «ay that you withdraw something... *(Interruptions)* .. .Mr. Bha:ia, one minute, You made your point, The Presiding Officers withdraw only their remarks, not even the remarks of the Members. We don't interfere in the issues of ihe House. Some Members have expressed their anguish. I am sure that as a senior Member of this House, you are also anguished and would like to see that the other Members are present in the House io have a debate and argument. This is the matter. If the Members so desire—we have withdrawn many things, we have brought in many things with their agreement—we can do this ... *(Interruptions).*

SHRI JAGMOHAN (Nominated): Madam, I will take only one minute In this controversy, there are some non-aligned Members who have just spoken. My suggtstron is that this non-aligned group ean make a concrete suggestion to both the parties to evolve som* solutjafi.

श्री ईश दत्त यादव (उत्तर प्रदेश) : इन लोगों के विचार और भावनाओं को भाटिया जी समझ नहीं पाए हैं। ये तो विवाद को उलझा रहे हैं। हम चाहते हैं कि इसका कोई एक हल निकले ताकि प्रधान मंत्री जी भी मान जायें और विपक्ष भी सहमत हो जाए और सदन की गरिमा कायम रहे, सदन की कार्यवाही चलती रहे। भाटिया जी इसमें लीगल क्वेश्चन इन्वाल्वड समझ रहे हैं।

श्री जगेश देसाई (महाराष्ट्र) : आपकी भावना से मैं सहमत हूं।

AN HON. MEMBER: We agree witk you.

श्री एस० एस० अहलुवालिया (बिहार) : मोहदया...

उपसभापति : जल्दी से बोल दीजिए।

श्री एस० एस० अहलुवालिया : उपसभापति महोदया, आज यह दूसरा हफ्ता है कि एक्शन टेकन रिपोर्ट को लेकर हमारी पार्लियामेंट में तरह-तरह की विभ्रांतियां पैदा हो रही हैं। इन दोनों सदनों में जो विभ्रांतियां पैदा हो रही हैं उससे सारे देश में 90 करोड़ लोग भी विभ्रांत हैं। इसी सदन में दोनों ने मिलकर एक फैसला किया था जिस पर कि जे०पी०सी० बनी थी, जे०पी०सी० का गठन हुआ था। यह इन दोनों सदनों का यूनैनिमस फैसला था, उस यूनैनिमस फैसले के बाद अपनी एक रिपोर्ट सबमिट की गई और उसके बाद... (व्यवधान) सरकार की तरफ से एक्शन टेकन रिपोर्ट कब आ रही है, नहीं आ रही है, इस पर बहुत सारी चर्चा चलती रही यहां तक कि एश्योरेंस कमेटी के चेयरमैन ने बम्बई में जाकर एक बयान दिया कि इस बार पार्लियामेंट सत्र के वक्त अगर सरकार अपनी एक्शन टेकन रिपोर्ट लेकर नहीं आएगी तो एश्योरेंस कमेटी की मीटिंग में वित्त मंत्री जी को बुलाया जाएगा और उनसे पूछताछ की जाएगी। इस तरह का बयान भी दिया गया।

श्री जगेश देसाई : किसने दिया था?

श्री एस० एस० अहलुवालिया : श्री जयपाल रेड्डी ने... (व्यवधान) अरे, आप बैठिए ना ....

SHRI JAGESH DESAI: Ministers are not called to the Committee meetings.

THE DEPUTY CHAIRMAN: This is not the issue before us for discussion. Mr. Ahluwalia, we are not going into this.

श्री एस० एस० अहलुवालिया : मैं आता हूं। और इन विभ्रांतियों के बीच और इतनी आशंकाओं के बीच जब पहले दिन ही सदन में एक्शन रिपोर्ट रखी गई— एक्शन टेकन रिपोर्ट जो कि इस सदन की सम्पत्ति है और इस सदन के माध्यम से हम उस पर चर्चा करके, उस पर बहस करके सारे देश के लोगों को बता सकते हैं कि जे०पी०सी० में आखिर क्या हुआ, यूनैनिमस रिपोर्ट क्या सबमिट हुई और उस यूनैनिमस रिपोर्ट की कितनी प्रतिशत अनुशंसायें भारत सरकार ने मानी हैं, उस पर विचार विमर्श करने के लिए हमारा जो अधिकार था उन अधिकारों का भी हनन हुआ। मैं किसी टेक्निकल प्वाईंट पर नहीं जाता हूं। पर मैं सिर्फ गुजारिश करना चाहता हूं आपके माध्यम से विपक्ष के दलों को कि यही एक मौका था हम अपनी इस एक्शन टेकन रिपोर्ट पर डिसकस करते, डिबेट करते क्योंकि संसद का प्राइमरी वर्क, प्राइमरी ड्यूटी है किसी भी मुद्दे को डिसकस करना, और डिसकस करके ही किसी निष्कर्ष पर पहुंचना। बिना डिसकस किये किसी भी निष्कर्ष पर पहुंचने पर ऐसा लगता है कि हमने इस इश्यू को प्रीजज कर लिया है या हमारा माइंड प्रीजूडिस्ड है या हम अपने तरीके से सरकार को मजबूर करना चाहते हैं कि इस हमारे तरीके से कार्यवाही होनी चाहिए। कार्यवाहियां बहुत हुई हैं। पर कार्यवाहियां अपने तरीके से नहीं, कार्यवाहियां भारत के संविधान के तहत या भारत के कानूनों के तहत जो तौर-तरीके हैं, उन्हीं के तहत ही उस पर कार्यवाहियां हो सकती हैं। मैं समझता हूं कि एक्शन टेकन रिपोर्ट में करीब 90 प्रतिशत जे०पी०सी० को रेकमेंडेशंस मान ली हैं और उसके बावजूद इस तरह का जो एक स्टलमेट सदन के अंदर है विभ्रांतियां अगर कुछ शब्दों के प्रयोग की हैं... (व्यवधान)

उपसभापति : अभी चव्हाण साहब को भाषण करना है।

The statement is listed at 12.15.

आप जरा ये सब बातें... (व्यवधान)

SHRI S. S. AHLUWALIA: I am concluding.

इसलिए मेरी गुजारिश है कि अगर कुछ शब्दों में विभ्रांतियां हैं उसके लिए भी बैठकर ही विचार-विमर्श हो सकता है। इस सदन के अन्दर ही हो सकता, सदन के बाहर नहीं और इस सदन के अंदर ही हमें इस पर तबसरा करके, इस पर विचार-विमर्श करके, इस पर डिबेट करके और डिसकस करके हमें सिर्फ इस सदन को ही नहीं, पर सारे देश और सारे विश्व को बताना है कि इतना बड़ा बैंक स्कैम हुआ तो उस पर क्या-क्या कार्यवाही हुई।

मेरी फिर से आपके माध्यम से विपक्षी मित्रों को गुजारिश है कि वे वापस आयें और इस सदन में इस पर बहस करें और जो भी कमियां हैं, उसको पूरा करने के लिए हम सब लोग जिम्मेदार हैं। सदन का हरेक सदस्य देश के प्रति जिम्मेदार है और हरेक सदस्य चाहता है कि जो भी चीज सामने आई है उस पर कार्यवाही हो और उसके लिए मांग करें। धन्यवाद।

THE DEPUTY CHAIRMAN: Th» Home Minister is making a *suo motu* statement. Yes, Mr. Hom» Minister.

STATEMENT BY MTNISTER

Apprehension of a Top Proclaimed Offender accused to Bombay Bomb Blasts Case .•,